

ITEM NO.56

COURT NO.8

SECTION IV-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 9424/2024

[Arising out of impugned final judgment and order dated 20-02-2024 in CWP No. 19946/2018 passed by the High Court of Punjab & Haryana at Chandigarh]

RAMESH KUMAR &amp; ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

IA No. 126403/2024 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 103662/2024 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 131894/2024 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 121501/2024 - EXEMPTION FROM FILING O.T.  
 IA No. 132978/2024 - EXEMPTION FROM FILING O.T.  
 IA No. 131895/2024 - EXEMPTION FROM FILING O.T.  
 IA No. 121497/2024 - INTERVENTION/IMPLEADMENT  
 IA No. 121445/2024 - INTERVENTION/IMPLEADMENT  
 IA No. 131893/2024 - PERMISSION TO FILE ADDITIONAL  
 DOCUMENTS/FACTS/ANNEXURES, IA No. 121500/2024 - PERMISSION TO FILE  
 APPLICATION FOR DIRECTION, IA No. 231376/2024 - WITHDRAWAL OF  
 CASE / APPLICATION

Date : 24-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH  
 HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR  
 Mr. Amit Sangwan, Adv.  
 Ms. Shivangi Singh, Adv.  
 Ms. Sneha Chandna, Adv.  
 Mr. Jai Inder Sharma, Adv.

For Respondent(s) Ms. Charu Sangwan, AOR  
 Mr. Shubham S. Dayma, Adv.  
 Ms. Harshita Tyagi, Adv.  
 Mr. Deepak Thukral, A.A.G.  
 Mr. Akshay Amritanshu, AOR  
 Ms. Pragya Upadhyay, Adv.  
 Ms. Drishti Saraf, Adv.

UPON hearing the counsel the Court made the following  
 O R D E R

Learned counsel for the petitioners seeks permission to withdraw the Special Leave Petition.

Permission is granted.

Accordingly, IA No. 231376/2024 is allowed.

The Special Leave petition is, accordingly, dismissed as withdrawn.

(SWETA BALODI)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
ASSISTANT REGISTRAR